

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 202
IB-132/ND/2023

IA- 6734/2023, IA- 4570/2023, IA-929/2024

IN THE MATTER OF:

L & T Finance Limited & Anr. ... Applicant/Petitioner

Versus

Nitish Kumar Arora ... Respondent

Under Section: 95 of IBC, 2016

Order delivered on 15.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant/RP : Adv. Ashish Verma, Adv. Salonee Keshwani in IA-929/2024, Adv. Ajay Bhargava, Adv. Vanita Bhargava, Adv. Wamika Trehan, Adv. Siddhant Kumar

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-6734/2023: As can be seen from para 4 to 7 of the application, the L & T Finance Limited & Anr. assigned its debt to Phoenix ARC Private Limited. The assignment deed has been placed on record as Annexure-B to the application. In the wake, the prayer made in the application is allowed and the Phoenix ARC Private Limited is allowed to be substituted as Creditor in place of L & T Finance Limited & Anr. The amended memo parties placed on record as Annexure-A to the application is taken on record.

IA-4570/2023: As prayed by the Ld. Counsel appearing for the PG, one week time is granted for filing the reply to IA/report filed, in terms of the provision of Section 99 of IBC, 2016.

IA-929/2024: The reply to IA-929/2024 stated to have been filed by the Creditor is not on record, let the same be placed on case information system of this Tribunal within two days.

List the IA along with IA-4570/2023 on 22.04.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)